

Central Administrative Tribunal  
Principal Bench

R.A. No. 94 of 2002  
in  
O.A. No. 2570 of 1999

New Delhi, dated this the 30<sup>th</sup> April, 2002.

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

K.R. Subramanian .. Review Applicant

Versus

Union of India and Ors. .. Respondents

ORDER (By Circulation)

S.R. ADIGE, VC (A)

Perused the R.A.

2. The grounds taken therein do not bring it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any orders/decision of the Tribunal can be reviewed.

3. In the guise of an RA applicant has sought to reargue to entire case which is not permissible in law.

4. R.A. is rejected.

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)  
ug/

S.R. Adige

(S.R. Adige)  
Vice Chairman (A)